

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

3. **IA(COMPANIES.ACT) /121(MB)2024
IN CP/1300(MB)2020**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **11.07.2024**

NAME OF THE PARTIES: Kishore Kakumal Keswani
Vs.
Manohar Kakumal Keswani

SECTION: 241(1) OF THE COMPANIES ACT, 2013. Rule 11 of NCLT, 2016.

ORDER

IA-121(MB)2024

1. Mr. Manoj Harit, Ld. Counsel for the Applicant present. Mr. Rohan Agrawal a/w Ativ Patel i/b AVP Partners, Ld. Counsel for the Respondent Nos. 1 & 2 present.
2. Ld. Counsel for the Respondent Nos.1 & 2 seek time to file reply. Counsel for the Respondent Nos.1 & 2 is directed to file reply within two weeks with a copy served upon the other side two days in advance of the next date of hearing.
3. List this matter for further consideration on **28.08.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)